

*Wednesday,  
20th March, 1907*

**ABSTRACT OF THE PROCEEDINGS**

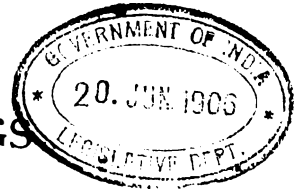
**OF THE**

**Council of the Governor General of India,**

**LAWS AND REGULATIONS**

**Vol. XLV**

**April 1906 - March 1907**



# ABSTRACT OF PROCEEDINGS

OF

# THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA

ASSEMBLED FOR THE PURPOSE OF MAKING

# LAWS AND REGULATIONS,

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## VOLUME XLV



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*Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).*

The Council met at Government House, Calcutta, on Wednesday, the 20th March, 1907.

PRESENT :

His Excellency the Earl of Minto, P.C., G.C.M.G., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.

His Excellency General Viscount Kitchener of Khartoum, G.C.B., O.M., G.C.M.G., Commander-in-Chief in India.

The Hon'ble Mr. H. Erle Richards, K.C.

The Hon'ble Mr. E. N. Baker, C.S.I.

The Hon'ble Major-General C. H. Scott, C.B., R.A.

The Hon'ble Sir Harvey Adamson, K.T., C.S.I.

The Hon'ble Mr. J. F. Finlay, C.S.I.

The Hon'ble Mr. J. O. Miller, C.S.I.

The Hon'ble Mr. Gopal Krishna Gokhale, C.I.E.

The Hon'ble Mr. A. A. Apcar, C.S.I.

The Hon'ble Mr. S. Ismay, C.S.I.

The Hon'ble Mr. W. T. Hall, C.S.I.

The Hon'ble Nawab Saiyid Muhammad Sahib Bahadur.

The Hon'ble Sir Rameshwara Singh, K.C.I.E., Maharaja Bahadur of Darbhanga.

The Hon'ble Munshi Madho Lal.

The Hon'ble Mr. Gangadhar Rao Madhav Chitnavis, C.I.E.

The Hon'ble Sir S. W. Edgerley, K.C.V.O., C.I.E.

The Hon'ble Mr. H. W. W. Reynolds.

The Hon'ble Mr. F. A. Slacke.

The Hon'ble Mr. H. A. Sim, C.I.E.

The Hon'ble Tikka Sahib Ripudaman Singh of Nabha.

FINANCIAL STATEMENT FOR 1907-1908.

The Hon'ble MR. BAKER introduced and explained the Financial Statement for 1907-1908. He said:—"My Lord, I beg to lay on the table the Financial Statement for 1907-1908 together with the usual papers and accounts. The following is a summary of those points which seem likely to be of general interest.

[Mr. Baker ; Mr. Miller.] [20TH MARCH, 1907.]

absence of a budget grant, if a suitable scheme is submitted to and approved by him, he will authorize us to introduce it in the course of the year if the financial position then permits.

“ We have recast the system under which the cost of famine relief has hitherto been a wholly Provincial charge, and have introduced a new plan by which Imperial revenues will bear the lion's share, though not the whole, of the burden. The ruling principle of the new scheme is that we provide Local Governments with the means of building up a reserve of credit with the Imperial Government, on which they can draw when famine comes. Full details will be found in the body of the Financial Statement.

“ For capital expenditure, we have provided 125 lakhs for Irrigation Major Works, and 13½ crores for Railways, of which 568 lakhs have been allotted for rolling stock on open lines. We should have been glad to provide 10 millions sterling for Railway construction, as we did in 1906-07 and hoped to do in the ensuing year. But the state of the money market both in this country and still more markedly in London makes it inopportune to call upon it for the larger sum.

“ We have introduced a change in the form of the Railway accounts, by which working expenses are deducted from gross receipts, and the earnings are shown *net* in the summation of our revenues.

“ These, My Lord, are the leading features of the Financial Statement for the ensuing year. To all appearance our finances are still on an ascending plan of prosperity. Causes for anxiety are indeed not wanting and the need for economy and unceasing watchfulness is as great as ever. But so far as can now be judged the outlook is clear and our prospects for the coming year are full of hope.”

REPEALING AND AMENDING (RATES AND CESSSES) BILL.

The Hon'ble MR. MILLER moved that the Bill to repeal and amend certain enactments relating to abolished rates and cesses be taken into consideration.

The motion was put and agreed to.

The Hon'ble MR. MILLER moved that in Part E of the Schedule to the Bill, after the entries relating to Act X of 1878, the following be inserted, namely :—

“ Act XVII of 1878 (The Northern India Ferries Act, 1878)	17	For sub-clause (ii) of clause (c) the following to be substituted : “ (ii) be applied to any local works likely to promote the public health, comfort or convenience.”
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[ 20TH MARCH, 1907.]

[ *Mr. Miller.* ]

He said :—“ Two small amendments have been found necessary in the Schedule to this Bill. We are now repealing Act X of 1878 (the Central Provinces Additional Rates Act, 1878). It has been pointed out that in Act XVII of 1878 allusion is made to the Act which is now about to be repealed, and which will in the future disappear from the Central Provinces Code of Laws. It is more convenient that, instead of this reference to the Act about to be repealed, the words which are used in that Act be transferred to Act XVII of 1878.”

The motion was put and agreed to.

The Hon'ble Mr. MILLER moved that in the same Part of the said Schedule, for the entry in column 3 opposite section 143A of Act XVIII of 1881, the following be substituted, namely :—

“ In clause (c), the words ‘ patwari and ’ to be omitted ; and for the words ‘ they are ’ the words ‘ he is ’ to be substituted.”

He said :—“ This is a purely drafting amendment.”

The motion was put and agreed to.

The Hon'ble Mr. MILLER moved that the Bill as amended be passed. He said :—“ My Lord, the Bill that we have been considering places the seal upon the policy that has been followed during the past two years by the Government of India in utilising a portion of its surplus in remitting certain burdens imposed on the land over and above the land-revenue. That policy has evoked lively expressions of appreciation in this Council. It has been received with much satisfaction in the provinces generally both by the classes immediately interested in the land and by the Local Governments and Administrations concerned. Steps have already been taken to give effect to the various remissions, and the Council will, I have no doubt, be glad to pass this Bill which marks the disappearance of these rates and cesses from the Statute Book.”

The motion was put and agreed to.

The Council adjourned to Wednesday, the 27th March, 1907.

J. M. MACPHERSON,

*Secretary to the Government of India,  
Legislative Department.*

CALCUTTA ;

*The 22nd March, 1907.*